## GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

## RAJYA SABHA UNSTARRED QUESTION NO-1838 TO BE ANSWERED ON- 22/12/2022

## GAINFUL EMPLOYMENT OF SPOUSES OF INDIAN DIPLOMATS

1838. SHRI A. D. SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the policy on gainful employment of spouses of Indian diplomats when posted abroad;
- (b) whether this also apply to Head of Missions and Ambassadors; and
- (c) the details on permission granted to spouses of officers over the last 10 years along with the nature of employment, details of employers, nature of responsibility and remuneration received?

## **ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI V. MURALEEDHARAN)

(a) to (c) The spouses of Indian diplomats posted abroad are allowed to take up employment in countries with whom India has bilateral agreements on a reciprocal basis, and in other countries on a case to case basis. Ministry approves request for gainful employment of spouses of Indian diplomats posted abroad based on a policy framework which requires that the organization/institution/commercial establishment in which employment is sought does not have any direct dealing with Government of India and the official position and the status of the concerned Government of India's Officer/Official is not compromised in any way. A range of other factors such as dignity and status of office, security aspects, employer credentials/ownership, remuneration, local regulations and conditions are also taken into consideration. Employment in the United Nations, international organizations of which India is a member, schools, colleges, hospitals, financial institutions, professional sectors etc. are usually considered. The remuneration varies from country to country and depends on the nature of employment.

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